NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN, MEMBER- TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/61/2016

NAME OF THE PETITIONER(S)

: Shri. T. Sathiah

NAME OF THE RESPONDENT(S)

: Kothacheruvu Plantations & Industries Pvt Ltd and 4 Others

UNDER SECTION

: 237(b)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

O1. S. JAYAKUMAR

Coursel fee the Petitioner

ORDER

Counsel for Petitioner present. He is directed to serve private notice to R3 by speed post and file proof of sending and serving the notice by way of an affidavit by the next date of hearing. Counsel for petitioner submitted that on 11.04.2014 an application was filed for bringing the Legal Heir of R2 (late Mr.Shyam Prasad) who is reported to have expired on 09.11.2012. He submitted that the reason for delay in filing the application was that he could not get the details of LRs of R2. The ground is sufficient to condone the delay. Hence, the delay is condoned and accordingly the application is allowed. The only Legal Heir is Ms.Vani Prasad, widow of R2 as reflects from the Minutes of the Board meeting that was held on 08.04.2013. A copy of the Minutes of the Board meeting is also placed on record. We order to bring Ms.Vani Prasad on record as LR of Respondent No.2. Accordingly, the petitioner is directed to amend the cause title of the petition within two weeks. Put up on 17.07.2017

(CH. MOHD. SHARJEF TARIQ)
MEMBER (JUDICIAL)